

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-1485/2017  
MA-1610/2017**

**New Delhi this the 02<sup>nd</sup> day of May, 2017.**

**Hon'ble Mr. Shekhar Agarwal, Member (A)  
Hon'ble Mr. Raj Vir Sharma, Member (J)**

1. Harender Solanki,  
S/o Sh. Ved Singh,  
Aged about 35 years,  
Assistant Teacher,  
MCPS, SP Block, Pitampura,  
Delhi-34, North DMC,  
Group 'B', Post Code 013
2. Leena Gupta (Bansal),  
d/o Sh. Ram Pratap Gupta,  
aged about 35 years,  
initially appointed as  
Assistant Teacher, MCPS,  
Adarsh Ngr-II, North DMC,  
Presently posted as GG SSS  
Adarsh Nagar as TGT (Hindi),  
New Delhi-33  
Group 'B', post code-013.
3. Sneh Lata,  
d/o Vatan Singh,  
aged about 37 years,  
presently posted as TGT (SST),  
GGSSS, Begumpur, Delhi-86  
Group 'B' post code-013.
4. Vijayeta,  
d/o Sh. Om Prakash,  
aged about 36 years,  
Assistant Teacher,  
MCPS, Ram Nagar Old-II  
Ward-87, post code-013.
5. Rachna Grover,  
d/o Banwari Lal,

aged about 37 years,  
appointed as Assistant Teacher  
MCPS Rajapur Khurd No. 1,  
As presently posted as TGT in  
GG SSS, Mohan Garden, Uttam Nagar,  
New Delhi-59.

6. Anil Kr.  
Aged about 35 years,  
s/o Tek Chand,  
assistant Teacher  
MCP Boys School,  
Pooth Kalan, Delhi-86  
North DMC, Group 'B',  
Post Code 013.
7. Shashi Rani,  
d/o Kangan Shehrawat,  
aged about 44 years,  
presently posted as TGT (Hindi),  
GGSSS, Begumpur, Delhi-86,  
Group 'B' post code 013.
8. Asha Rani,  
Aged about 36 years,  
d/o Shiv Dutt,  
Assistant Teacher MCPS,  
Ram Nagar Bhawan,  
Ward no. 87, SPZ,  
North DMC, Delhi-33  
Post Code 013, Group 'B'.
9. Rajesh Kr.  
S/o Jai Bhagwan,  
Aged about 36 years,  
Last posted as Assistant Teacher,  
MCPS Nangloi Saidan-II  
Presently, TGT, Govt. Co-Ed SSS  
Kunwar Singh Nagar,  
Ranholi-N.D. 43, post code 0163  
Group 'B'.
10. Mukesh Sharma,  
s/o Ishwar Singh,  
aged about 36 years,  
Asstt. Teachers MCPS, Krishan Vihar-II,

Rohini Zone, North DMC,  
New Delhi-83  
Post Code 0163, Group 'B'

11. Deo Chandra Prasad Singh,  
s/o Sh. Ram Phal Singh,  
MCPSE A-Tagore Garden-II,  
West Zone, SDMC, Delhi-36  
Post Code 0163, Group 'B'

12. Sachiv Kumar Singh,  
s/o Sh. Jang Bahadur Singh,  
aged about 37 years,  
Assistant Teacher, Nangloi,  
Saidan-II, New Delhi-41  
Group 'B', post code 0163. ....

Applicants

(through Sh. Ranjit Sharma)

Versus

1. South Delhi Municipal  
Corporation, through its  
Commissioner at  
S.P. Mukherjee Civic Centre  
JLN Marg, New Delhi-2

2. North Delhi Municipal  
Corporation through its  
Commissioner at S.P. Mukherjee  
Civic Centre, JILN Marg, New Delhi-2. ....

Respondents

### **ORDER (ORAL)**

**Mr. Shekhar Agarwal, Member (A)**

**MA No. 1610/2017** filed for joining together is allowed.

**OA No. 1485/2017**

This OA has been filed seeking the following reliefs:

"i) direct the respondents to consider and fix the pay of applicants as Assistant Teacher/Nursery Teacher at par with

their batch mates who appeared in the selection test held by the DSSSB in the year 2002 and regulate their pension under the old pension scheme under CCS Pension Rules 1972 and other consequential benefits in terms of the orders of this Hon'ble Tribunal in OA No. 3954/2013, OA No. 4148/2015, OA No. 370/2013, OA No. 808/2016 and 2699/2016 and OA No. 1091/2017 (Annexure A1 colly);

And

ii) direct the respondents to implement the orders in the above mentioned OAs in rem to be extended to all similarly situated persons/teachers appointed in pursuance of the test conducted by the DSSSB on 27-10-2002;

iii) pass such other order/s may be deemed fit & proper."

2. Learned counsel for the applicants has submitted that the applicants were seeking benefit of the judgment given in OAs mentioned in the relief clause. They submitted a representation on 17.12.2016. However, the respondents have yet to take any decision on the same. Learned counsel stated that the applicants would be satisfied if directions were given to the respondents to take a decision on their representation in the light of judgments mentioned above, within a given time frame.

3. In view of the limited prayer made by the applicants, we dispose of this OA at the admission stage itself without issuing notices to the respondents and without going into the merits of this case, with a direction to them to examine the case of the applicants herein in the light of the aforesaid judgments. In case they are found to be covered by the aforesaid judgments, then they may be extended the same benefits. The decision taken may be communicated to the applicants by means of a reasoned and speaking order within sixty days from date of receipt of a certified copy of this order. No costs.

**(Raj Vir Sharma)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

/ns/